

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH: CALCUTTA
(Circuit at Port Blair)**

OA No. 351/00034/2016

Date : 19.04.2016

Present:

The Hon'ble Mr. Justice V.C.Gupta, Judicial Member
The Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. SAIRA BIBI
V/S
HEALTH

For the Applicants :Mr.N.K.Mishra, Counsel
For the Respondents :Mr.S.K.Mondal
Mr.S.C.Mishra,
Counsel

O R D E R

JUSTICE V.C.GUPTA, JM:

Heard the learned counsel for both sides and perused the records.

2. The Applicant while working as ANM, CHC Shibpur, Diglipur vide order dated 21st May, 2013 was transferred to Sub Centre Ganesh Nagar under CHC Diglipur. She filed OA No. 351/00192/2014 before this Tribunal seeking a direction to the Respondents' to post her to Port Blair which was disposed of on 29.12.2014 with the following direction:

"7. Since recommendations by the Hon'ble Lt. Governor is already there, nothing is left for adjudication. In such view of the matter the OA is disposed of with a direction upon the respondent No.3 to consider the prayer of the applicant for her posting at CHC Diglipur or Port Blair as she has prayed for in the light of the recommendations made in her favour as well as the report of the Medical Board referred to

herein and pass an order within one month and communicate the same to her within a week thereafter. "

3. It appears from the record that she did not join the place where she was transferred for a considerable long time for which salary for the absence period could not be paid to her. She made a representation dated 29.09.2015 at Annexure-A/14 to the Chief Medical Officer, CHC, Diglipur for release of her withheld salary but the same has not been disposed of.

4. As the representation of the applicant is stated to be pending with the competent authority, without going into the merit of this matter at this stage, we direct the Chief Medical Officer, CHC, Diglipur or the authority competent to decide the controversy shall consider and dispose of the pending representation of the applicant at Annexure-A/14 within a period of two months from the date of production of certified copy of this order along with copy of the representation dated 29.9.2015 and intimate the result thereof in a well reasoned order to the applicant within the aforesaid period. There shall be no order as to costs.

(Ms.Jaya Das Gupta)
Admn. Member

(Justice V.C.Gupta)
Judicial Member